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Part IV—Section 1

Tamil Nadu Bills

BILL INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE STATE OF TAMIL NADU

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 4th May, 2022 is published together with Statement of Objects and Reasons for general information:-

L.A Bill No. 28 of 2022

A Bill further to amend the Tamil Nadu Value Added Tax Act, 2006.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Value Added Tax Short title and (Amendment) Act, 2022. commencement.

(2) It shall be deemed to have come into force on the 1st day of January 2007.

Tamil Nadu Act 32 of 2006 2. In the Second Schedule to the Tamil Nadu Value Added Tax Act, Amendment of 2006, after Explanation IA, the following Explanation shall be added, second schedule namely:—

"Explanation IB.— For the purpose of determining the turnover of the Tamil Nadu State Marketing Corporation Limited, a Corporation, wholly owned and controlled by the State Government, in respect of the goods specified in,—

(a) Serial numbers 1 and 3, liable to tax at the first point of sale in the State, the following method shall be adopted, namely:—

Selling Price (Maximum Retail Price)

------ x 100 100+rate of tax applicable at the point of first sale in the State.

(b) Serial number 2, liable to tax at the second point of sale in the State, the following method shall be adopted, namely:—

Selling Price (Maximum Retail Price)	-	Amount paid on purchase (It includes excise duty but does not include Value Added Tax paid at the first point of sale)	
			x 100
			X 100

100+rate of tax applicable at the point of second sale in the State.".

STATEMENT OF OBJECTS AND REASONS.

In order to resolve the issues pertaining to the assessments pending in respect of the Tamil Nadu State Marketing Corporation Limited, a Corporation wholly owned and controlled by the State Government, under the Tamil Nadu Value Added Tax Act, 2006 (Tamil Nadu Act 32 of 2006), the Government have decided to amend the Second Schedule to that Act retrospectively from 1st January 2007, to make suitable provisions to determine the taxable turnover of that Corporation.

2. The Bill seeks to give effect to the above decision.

P. MOORTHY, Minister for Commercial Taxes and Registration.

Secretariat, Chennai-600 009, 4th May 2022.

K. SRINIVASAN, Secretary.